

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 11

C.P. (IB)/305(MB)2024

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **OMKARA ASSETS RECONSTRUCTION
PRIVATE LIMITED VS MAHENDRA
CHANDULAL SHAH**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/305(MB)2024

- 1) Though the Counsel for the Financial Creditor is present physically, he has not mentioned his appearance in the Attendance Sheet. None present for the Respondent/Personal Guarantor, when the matter is called out.
- 2) Ld. Counsel for the Financial Creditor seeks short adjournment in the matter contending that there is a possibility of Settlement in the present matter. The said submission is noted. At request, stand over to 13.06.2024, for further consideration and hearing.

- 3) In the meantime, Ld. Counsel for the Financial Creditor is directed to ensure the service of the Copy of the Company Petition to the Insolvency and Bankruptcy Board of India and shall file and place on record Affidavit of Service.
- 4) Financial Creditor is further directed to ensure that filing of the Demand Notice, Company Petition and Service to of the Copy of the Company Petition to the Insolvency and Bankruptcy Board of India, is available on record.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare